

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI (COURT III)**

I.A-1255/2023
In
(IB)-1771(ND) 2018

Under Section 60(5) of the Insolvency and Bankruptcy Code, 2016

IN THE MATTER OF:

Ms. Priyanshi Arora

..... Financial Creditor

Versus

M/s. Dream Procon Pvt. Ltd.

.....Corporate Debtor

AND IN THE MATTER OF:

Neeraj Kumar Verma

.....Applicant

Versus

Nilesh Sharma & Anr.

Resolution Professional of M/s. Dream Procon Pvt. Ltd

.....Respondent No. 1

&

Victory Ace Social Welfare Society

Successful Resolution Applicant

.....Respondent No. 2

Pronounced on 11.08.2023

CORAM:

**SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Akshay Goel, Advocate in IA-1255/2023.

For the RP : Ms. Varsha Banerjee, Mr. Karan Grover, Advs along with
Mr. Nilesh Sharma, Resolution Professional.

ORDER

PER: SHRI BACHU VENKAT BALARAM DAS, MEMBER (JUDICIAL)

1. The present application has been filed by one Mr. Neeraj Kumar Verma, seeking directions to the Resolution Professional to admit the claim of the Applicant to the extent of Rs. 59,25,693/-.

2. It is an admitted position that the Committee of Creditors in its 11th meeting held on 07.05.2021 has approved the Resolution Plan by 90.66% votes. The Applicant herein filed the claim on 17.01.2023 after the approval of the Resolution Plan by the Committee of Creditors.
3. In the judgment passed by Hon'ble NCLAT in the case of **Puneet Kaur versus M/s. K.V. Developers Private Limited** Company Appeal (AT) (Insolvency) No. 390 of 2022 dated 01.06.2022, it has been held that claim filed after the approval of the Plan by the Committee of Creditors cannot be admitted.
4. In view of the above position of law as laid down by the Hon'ble NCLAT in the case of Puneet Kaur (supra) the claim of the present Applicant which has been filed belatedly after the approval of the Plan by the Committee of Creditors cannot be entertained or admitted.
5. It may further be noted that the Resolution Professional upon due verification of the Books of Account of the Corporate Debtor duly reflected the unit for which the present belated claim has been filed in the list of flats, but the Applicant did not file any claim.
6. IA is devoid of any merit and **rejected**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)